

GOVERNMENT OF KARNATAKA

No. LAW / 73 / LCE / 2019

Karnataka Government Secretariat,
Vidhana Soudha,
Bengaluru, dated: 02.11.2020.

NOTIFICATION

The Government of Karnataka in consultation with Hon'ble High Court of Karnataka, hereby notifies the nomenclature of the 7 Exclusive Dedicated Commercial Courts created vide Government Order No. LAW-LCE/73/2019, dated: 31.12.2019 and LAW-LCE/05/2020, dated: 20.06.2020, respectively, to try the cases filed under the Commercial Courts Act, 2015, as follows:

SL. No	NAME OF THE COURT
BENGALURU DISTRICT	
1	LXXXIV Addl City Civil and Sessions Judge, Bangalore City
2	LXXXV Addl City Civil and Sessions Judge, Bangalore City
3	LXXXVI Addl City Civil and Sessions Judge, Bangalore City
4	LXXXVII Addl City Civil and Sessions Judge, Bangalore City
5	LXXXVIII Addl City Civil and Sessions Judge, Bangalore City
6	LXXXIX Addl City Civil and Sessions Judge, Bangalore City
BENGALURU RURAL DISTRICT	
7	X Addl District and Sessions Judge, Bangalore Rural District

By order and in the name of the
Governor of Karnataka,


(R. VIJAYAKUMARI)

Under Secretary to Government (Admn.-1),
Law Department.

To:

The Compiler, Karnataka Gazette, Bengaluru for publication in the next issue of Gazette.

Copy to:

1. The Principal Accountant General (A. & E.) / (Audit-1) / (Audit-2), Karnataka, Bengaluru-1
2. The Registrar General, High Court of Karnataka, Bengaluru-1
3. The Principal City Civil and Sessions Judge, Bengaluru Urban, Bengaluru